

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 751 of 2019 in
DFR NO. 1358 OF 2019

Dated: 22nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

| | | | |
|---|------------|------------|----------------------|
| Pudumjee Paper Products Limited | Vs. | ... | Appellant(s) |
| Maharashtra Electricity Regulatory Commission & Anr. | | ... | Respondent(s) |

Counsel for the Appellant (s) : Mr. Anand K. Gansan

Counsel for the Respondent (s) : Ms. Vaishnavi V. for R-2

O R D E R

IA No. 751 of 2019
(Appln. for condonation of delay in filing Appeal)

There is 24 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Appearance and objections if any, may be filed on or before 22.08.2019 with advance copy to the other side.

List the matter on **26.08.2019.**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj